

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SURATGARH BIKANER TOLL ROAD COMPANY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Suratgarh Bikaner Toll Road Company Private Limited
2.	Date of incorporation of corporate debtor	20.02.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2012PTC174476
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Divine Bliss, 2/3, Judges Court Road 1st Floor, Kolkata, West Bengal, India- 700027 <b>Corporate Office:</b> Baani Corporate One 303, 03 <sup>rd</sup> Floor, Plot No. 5, Commercial Central, Jasola, New Delhi-110025
6.	Insolvency commencement date in respect of corporate debtor	01.12.2025 <b>(Copy of the order received on 02.12.2025)</b>
7.	Estimated date of closure of insolvency resolution process	30.05.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prawincharan Prafulcharan Dwary <b>Reg. No.</b> IBBI/IPA-002/IP No0331/2017-2018/10937
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmadabad, Gujarat, 380015 <b>Email:</b> dwaryprawin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 9-B Vardaan Tower, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat 380014 <b>Email:</b> cirp.sbtrc@gmail.com
11.	Last date for submission of claims	<b>19.12.2025</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://www.ibbi.gov.in/home/downloads">www.ibbi.gov.in/home/downloads</a> (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Suratgarh Bikaner Toll Road Company Private Limited** on 01.12.2025. **(Copy of the order received on 02.12.2025)**

The creditors of **Suratgarh Bikaner Toll Road Company Private Limited** are hereby called upon to submit their claims with proof on or before 19.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.12.2025  
Place: Ahmedabad


Prawincharan Prafulcharan Dwary  
Interim Resolution Professional

**IBBI Reg. No.:** IBBI/IPA-002/IP-N00331/2017-2018/10937  
**AFA Valid upto:** 31.12.2025

## सार्वजनिक नोटिस

यह आम जनता के ध्यान में लाना है कि आईसीआईसीआई बैंक लिमिटेड द्वारा जारी श्री MD SHAHIL का एक आईडी कार्ड। आईडी कार्ड नं. 2527419, DATE:- 25-11-2025 को लापता और/या खो गया पाया गया है। जो कोई भी उक्त आईडी कार्ड पाता है, उससे अनुरोध है कि उक्त आईडी कार्ड प्रबंधक ऋण सेवा एवं प्रबंधन समूह, आईसीआईसीआई बैंक लिमिटेड, को वापस कर दें। Community centre 5D Tower 1st floor, sector - 8, Rohini, New Delhi-110085

इसलिए, आईसीआईसीआई बैंक लिमिटेड के सभी ग्राहकों को एतद्वारा सूचित किया जाता है कि उक्त आईडी कार्ड नंबर 2527419 धारण करने वाले किसी भी अनधिकृत व्यक्ति को कोई भुगतान न करें।

कृपया अपने ध्यान दें कि उक्त आईडी कार्ड रखने वाले किसी भी व्यक्ति को भुगतान करने वाला कोई भी व्यक्ति अपनी लागत, जोखिम और जोखिम पर ऐसा करेगा और आईसीआईसीआई बैंक किसी भी भुगतान के लिए बाध और/या जिम्मेदार नहीं होगा।

तारीख: 25-11-2025 एस.डी.-  
स्थान:- DELHI आईसीआईसीआई बैंक लिमिटेड के लिए

## फॉर्म नंबर यूआरसी-२

अधिनियम के अध्याय XXI के भाग 1 के अंतर्गत पंजीकरण के बारे में नोटिस देने वाला विज्ञापन [कंपनी अधिनियम, २०१३ की धारा 309(बी) और कंपनी अधिनियम (पंजीकरण के लिए अधिकृत) नियमों, २०१४ के नियम ४(१) के अनुसार]

१. यह नोटिस दी जाती है कि कंपनी अधिनियम, २०१३ की धारा 3६६ की उप-धारा (२) के अनुसार, दिल्ली के रजिस्ट्रार को एक आवेदन दिया गया है कि **वैलॉसिटी इंडिया एनएलपी** (LLPIN: AAN-4653) एक एनएलपी को कंपनी अधिनियम २०१३ के अध्याय XXI के भाग 1 के अंतर्गत शेयर्स द्वारा सीमित कंपनी के रूप में पंजीकृत किया जा सकता है।

२. कंपनी के मुख्य उद्देश्य इस प्रकार हैं:

मूल्यांकन आदेश प्लेटफॉर्म (विकास और वित्तीय) और डेटा एनालिटिक्स के व्यवसाय में संलग्न होना।

३. प्रस्तावित कंपनी के मेमोरेंडम और आर्टिकल्स ऑफ एसोसिएशन की कॉपी एस-१३, सेंट. सोलर टॉवर, जी-ब्लॉक कमलियाथ स्टैट, विकास पुरी, नई दिल्ली -११००१८ स्थित कार्यालय में देखी जा सकती है।

४. शेयर के द्वारा यह नोटिस दी जाती है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति इस नोटिस के प्रकाशन की दिनांक से इककीस दिनों के भीतर केंद्रीय पंजीकरण केंद्र (सीआरसी), इंडियन इंस्टीट्यूट ऑफ कॉर्पोरेट अफेयर्स (आईआईसीए), प्लॉट नंबर ६, ९, C, सेक्टर ५, आईएमटी मानसरो, जिला मुद्रागत (हरियाणा), पिन कोड-१२२०१० के रजिस्ट्रार को लिखित रूप में आपत्ति वादा सकता है, साथ ही इच्छा की एक प्रतिलिपि को उसके पंजीकृत कार्यालय में भी भेजना।

आवेदक का नाम

दिनांक 0५ दिसंबर २०२५

सोहन कुमार मंडल

**HDFC BANK**  
एचडीएफसी बैंक लिमिटेड, मुद्रा, मुद्रा नव, 6, बहादुर शाह जफर मार्ग, आईटीओ, नई दिल्ली-110002

सम्पर्की अधिनियम, 2002 की धारा 13(2) के तहत मांग सूचना

निम्न उल्लिखित उधारकर्ता, गारंटरी और बंधकर्ताओं को नोटिस दिया जाता है, जिन्होंने एचडीएफसी बैंक से प्राप्त ऋण सुविधा के पुनर्मातन में बुरक की है और जिन्हें बुरक **खाते** को 25.09.2025 को बुरक-निष्पादित परिणामित (एनपीए) के रूप में वर्गीकृत किया गया है। उन्हें विधायक संवित्तियों के पुनर्मातन के प्रतिभूतिकरण और प्रतिभूतिकरण हित प्रवर्तन अधिनियम, 2002 (एचडीएफसी अधिनियम, 2002) अधिनियम की धारा 13(2) के तहत 13 नवंबर 2025 को उनके अंतिम भुगतान, ज्ञात पर नोटिस जारी किए गए थे, लेकिन उन्होंने से कुछ निम्न खाते दिए वापस आ गए हैं, अतः उन्हें इस सार्वजनिक नोटिस के माध्यम से सूचित किया जा रहा है।

**उधारकर्ता का नाम** 1. **मेरस यूविलियम एनर्जी प्राइवेट लिमिटेड** (उधारकर्ता) निदेशक श्री दीपक शर्मा और सुधी शर्मा के माध्यम से, कार्यालय का पता-ए-122, प्रथम तल और सेक्टर, लोडिंग रोड सेक्टर-63, यूडी, नोएडा 201301. 2. **श्री दीपक शर्मा** पुत्र सोहनधाम मेरस यूविलियम एनर्जी प्राइवेट लिमिटेड के निदेशक तथा, मकान संख्या 556, सुभाष गंजी, झील खुरजा, राम नगर, एचएम झुडी पार्कर के पास (पूर्वी दिल्ली) दिल्ली-110051. 3. **सुधी शर्मा** पत्नी श्री दीपक शर्मा मेरस यूविलियम एनर्जी प्राइवेट लिमिटेड के निदेशक तथा, मकान संख्या 556, सुभाष गंजी, झील खुरजा, राम नगर, एचएम झुडी पार्कर के पास (पूर्वी दिल्ली) दिल्ली-110051

अचल संपत्ति का विवरण	बंधकर्ता
झील खुरजा, दिल्ली-110031 में स्थित श्रीतेज आवासीय संपत्ति संख्या 529/3 और 532 मुख्य भूखंड 129 वर्ग गज यानी 107.86 वर्ग मीटर है, <b>विकास अधिकार</b> श्री दीपक शर्मा पुत्र श्री राधे श्याम शर्मा	श्री दीपक शर्मा पुत्र श्री राधे श्याम शर्मा
<b>श्री दीपक शर्मा पुत्र श्री राधे श्याम शर्मा</b> है, निम्नानुसार परिवार है- पूर्व: दत्तारी की संपत्ति, परिष्कृत गली, उत्तर गली, दक्षिण: दूसरी की संपत्ति, श्री भूविहार सिंह पुत्र श्री सोहन सिंह द्वारा निष्पादित बिक्री विवेक 26.11.2019 को पंजीकृत <b>श्री दीपक शर्मा पुत्र राधेश्याम शर्मा</b> के पक्ष में 26.11.2019 को जारी रजिस्ट्रार-VIII, नई दिल्ली के कार्यालय में दर्ताबद्ध नंबर 8168 के तौर पर बुक नंबर 1, वॉल्यूम नंबर 9416 के पेज 31 से 38 पर पंजीकृत किया गया।	
<b>नोटिस की तारीख: 1३-नवंबर-2025</b>	<b>एनपीए की तारीख: 25.09.2025</b>

**बकाया एवम (०५.11.2025 तक):** २०.11.2025 तक रु.३,40,91,436.71/- (तीन करोड़ चालीस लाख इक्याने हजार चार सौ छत्तीस और इकत्तर पैसे सिर्फ) और साथ में मंथित का ब्याज

उपरोक्त नामित उधारकर्ताओं और/या उनके गारंटरी/बंधकर्ताओं को इस नोटिस के प्रकाशन की तारीख से 60 दिनों के भीतर बकाया राशि का भुगतान करने के लिए कहा जाता है, अन्यथा 60 दिनों की समाप्ति के बाद, सम्पर्की अधिनियम की धारा 13 की उपधारा (4) के तहत आम कानून उद्धार लागू होंगे।

**दिनांक: 05.12.2025** स्थान: **नई दिल्ली** कृते एचडीएफसी बैंक लिमिटेड, प्राधिकृत अधिकारी

**IDBI BANK**  
[नियम ६(१)]  
**कच्चा सूचना**  
8वां तल, प्लॉट-बी, ब्लॉक-2, एनबीसीसी ऑफिस काप्लयट, किवर्दई नगर (ईस्ट) नई दिल्ली-110023, फोन: 011-69297100

जबकि **आईडीबीआई बैंक लिमिटेड** के अधोहस्ताक्षरी प्राधिकृत अधिकारी ने वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूतिक हित प्रवर्तन नियमावली, 2002 (2002 का 54) के तहत और प्रतिभूतिक हित प्रवर्तन नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग कर **दिनांकित 23 सितंबर, 2025** को मांग सूचना जारी की थी जिसमें **कर्जदार एएए पॉवरटेक** (साझेदार **श्रीमती सुमन शर्मा और श्री अशोक कुमार शर्मा**) से सूचना में उल्लिखित दिनांक **23.08.2025** को राशि रु. **35,39,525.77** को इस पर आगे की ब्याज और अन्य प्रमांरों सहित उक्त नोटिस प्राप्ति की तारीख से 60 दिनों के अन्दर अदा करने के लिए कहा गया।

कर्जदार द्वारा राशि अदा न कर पाने पर कर्जदार और सर्व जन को सामान्य रूप में सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूतिक हित प्रवर्तन (नियमावली, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत प्रदत्त शक्तियों का प्रयोग कर नीचे वर्णित संपत्ति का **3 दिसंबर, 2025** को कच्चा ले लिया है। विशेष रूप से कर्जदार और सामान्य रूप में सर्व जन को संपत्ति से कोई भी लेन-देन न करने के लिए आग्रह किया जाता है तथा संपत्ति के साथ कोई भी लेन-देन **23.08.2025** को राशि रु. **35,39,525.77** और इस पर आगे की ब्याज एवं अन्य प्रमांरों के लिए आईडीबीआई बैंक लिमिटेड के प्रमांर के अधीन होगा।

प्रारम्भिक परिणामितियों को उपलब्ध समय के संदर्भ में मुक्त कराने के लिए अधिनियम की धारा 13 की उप-धारा(६) के प्रावधानों में कर्जदार का ध्यान आकृष्ट किया जाता है।

## संपत्ति का विवरण

- संपत्ति जिसमें प्लेट नंबर टीएफ 8, तीसरी मंजिल, प्लॉट नंबर 74, सेक्टर 5, राजेंद्र नगर तालुका, जिला गाजियाबाद, राज्य- उत्तर प्रदेश के समस्त भाग व खंड।  
उत्तर में: एनए  
दक्षिण में: एनए  
पूर्व में: एनए  
पश्चिम में: एनए  
साथ ही, उस पर मौजूद सभी बिड्लिंग और स्ट्रक्चर और जमीन से जुड़ी या जमीन से जुड़ी किसी भी चीज से स्थायी रूप में जुड़ी सभी प्लॉट और मशीनरी।
- संपत्ति जिसमें प्लेट नंबर एफ-1, प्रथम तल, फ्रंट साइड (एफआईडी), प्लॉट नं. एएम-9, औएएफ-अंकुश विहार, लोनी, तहसील व जिला गाजियाबाद, उत्तर प्रदेश के समस्त भाग व खंड।  
उत्तर में: एनए  
दक्षिण में: एनए  
पूर्व में: एनए  
पश्चिम में: एनए  
साथ ही, उस पर मौजूद सभी बिड्लिंग और स्ट्रक्चर और जमीन से जुड़ी या जमीन से जुड़ी किसी भी चीज से स्थायी रूप में जुड़ी सभी प्लॉट और मशीनरी।

**दिनांक: 03.12.2025** **स्थान: नई दिल्ली** **हस्ता/- प्राधिकृत अधिकारी, आईडीबीआई बैंक लिमिटेड**

## फॉर्म-ए

## सार्वजनिक घोषणा

(भारतीय विवाह एवं शोध अधिनियम 1954 के अधिनियम 6 के अधीन)  
**कोर्पोरेट व्यक्तियों हेतु विवाह समायोजन प्रक्रिया** विनियमन, 2016 के विनियम 6 के अधीन)  
**सूचनात्मक बीकानेर टोल रोड कंपनी प्राइवेट लिमिटेड को टेंडरदार को ध्यानपूर्वक हेतु**

## प्रासंगिक विवरण

1. कोर्पोरेट टेंडरदार का नाम	<b>सूरतगढ़ बीकानेर टोल रोड कंपनी प्राइवेट लिमिटेड</b>
2. कोर्पोरेट टेंडरदार के गठन की तिथि	20.02.2012
3. प्राधिकरण जिसके अधीन कोर्पोरेट टेंडरदार गठित/पंजीकृत है।	रजिस्ट्रार कम्पनीज कोलकाता
4. कोर्पोरेट पदावली संख्या / कोर्पोरेट टेंडरदार की सीमित देवता पदावली नं।	<b>U45400WB2012PTC174476</b>
5. कोर्पोरेट टेंडरदार के पंजीकरण कार्यालय तथा प्रथम कार्यालय (संदर्भ कोड) का पता	निरंन्दर ऑफिस: विद्यानगर बिल्डिंग, 243, जयस कोर्ट रोड प्रथम तल, कोलकाता, वेस्ट बंगाल, इंडिया-700027 कोर्पोरेट ऑफिस: बानी कोर्पोरेट नम 303, तुनीप तल, प्लॉट सं. 5, कर्मावर्धन स्टैंड, बरौली, नई दिल्ली-110025
6. कोर्पोरेट टेंडरदार के सम्बन्ध में विवाह आरम्भ तिथि	01.12.2025 (02.12.2025 को आदेश की प्रति प्राप्त हुई)
7. विवाह समायोजन प्रक्रिया समाप्त होने की अनुमति तिथि	30.05.2026
8. अंतिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने वाले विवाहसमापन पेशेवर का नाम और पंजीकरण संख्या	श्री प्रवीणचरण प्रकलचरण द्वारा रजिस्ट्रार-एनए IBBI/IPA-002/IN P00331/2017-2018/10937
9. अंतिम रिजोल्यूशन प्रोफेशनल का पता और ईमेल पता जो बीड के पास पंजीकृत है।	पता: 407, अखत टावर, फकाना क्रॉस रोड, एस.जी. हार्डी, बेंगलूर, आन्ध्रप्रदेश, भारत, 300015 ईमेल: dwaypravin@gmail.com
10. अंतिम समायोजन पेशेवर के साथ पदावली के लिए उपयोग किए जाने वाला पता और ई-मेल	पता: 9-बी वरदान टावर, विन्हा हार्डस के पास, लखनऊ सेंट्रल, नवरंगपुर, अहमदाबाद, गुजरात 380014 ईमेल आईडी: cnp.sbtrc@gmail.com
11. दावा प्रस्तुत करने की अंतिम तिथि	19.12.2025
12. धारा 21 के उपधारा (60) के खंड (बी) के तहत अंतिम रिजोल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हैं।	लागू नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्स्टालेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) प्रासंगिक फॉर्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है।	(क) वेबसाइट: https://bbi.gov.in/home/downloads (ख) लागू नहीं

सूचित किया जाता है कि राष्ट्रीय कंपनी ली ट्रिब्यूनल, द्वारा 01/12/2025 को **सूरतगढ़ बीकानेर टोल रोड कंपनी प्राइवेट लिमिटेड** (आरबी की प्रति 02.12.2025 को प्राप्त हुई) की कोर्पोरेट विवाह समायोजन प्रक्रिया प्रारंभ करने का आदेश दिया है। **सूरतगढ़ बीकानेर टोल रोड कंपनी प्राइवेट लिमिटेड** के लेनदारों को इनके द्वारा आग्रह किया जाता है कि प्रक्रिया में 10 के सामने उल्लिखित पते पर अंतिम रिजोल्यूशन प्रोफेशनल को 19.12.2025 तक या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करें।

विधायक लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, बुरक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं। प्रक्रिया में 12 के सामने सूचीबद्ध श्रेणी संबंधित एक विधायक लेनदार, फॉर्म सी ए; लागू नहीं में श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रक्रिया सं. 13 के विवाहक सूचीबद्ध तीन इन्स्टालेंसी प्रोफेशनल में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देना

दावे के श्रेष्ठ या भ्रातृक सबूत जमा करने से जुड़ना लगाया जाएगा। **हस्ता/-**

प्रवीणचरण प्रकलचरण द्वारा

अंतिम रिजोल्यूशन प्रोफेशनल

**दिनांक: 05.12.2025** **IBBI रजिस्ट्रार नं. IBBI/IPA-002/IN P00331/2017-2018/10937**

स्थान: अहमदाबाद **एचएम कैलाश 31.12.2025 तक**

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सीआईएन : L74899DL1993GOI053677

## शुद्धिपत्र

## प्रस्ताव के लिए अनुरोध

**सूचना संख्या आईएफसीआई / एसएससीडी / 2025 – 26 / 03**

आईएफसीआई की "निवेशित कंपनी" में इविटिटी शेयरधारिता की बिक्री हेतु 21 नवम्बर, 2025 को एक विज्ञापन तथा निवेदा (आरएफपी) जारी की गई थी। इस संदर्भ में एक शुद्धिपत्र जारी किया जा रहा है। संभावित खरीदार अधिक विवरण के लिए आईएफसीआई की वेबसाइट <https://www.ifciitd.com/> पर निवेदाएं→सम्पत्तियों की बिक्री→निवेश टैब को देखें।

स्थान: नई दिल्ली  
दिनांक : 5 दिसंबर, 2025

हस्ता /—

महाप्रबन्धक

## आधार हाउसिंग फायनेंस लिमिटेड

कार्पोरेट कार्यालय: युनिट नं. 802, नटराज रुस्तमजी, वेस्टर्न एक्सप्रेस हाईवे एवं एम.वी. रोड, अंधेरी (पूर्व), मुम्बई - 400069.

सहायनपुर शाखा: शांति नंबर 21, दूसरी मंजिल सामने का भाग, एमपीएल नं. 2/1377 का भाग, पार्श्वभाग प्लाजा, कोर्ट रोड, सहानपुर - 247001 (उत्तर प्रदेश)



## आधिपत्य सूचना परिशिष्ट 4 (अचल संपत्ति हेतु)

जबकि, आधार हाउसिंग फाइनेंस लिमिटेड (AHFL) के प्राधिकृत अधिकारी के तौर पर सिक्युरिटीटाइजेशन एंड रिकंस्ट्रक्शन ऑफ फायनेंसियल एसेट्स एंड इन्फोर्सेमेंट ऑफ सिक्युरिटी इंस्ट्रुमेंट एक्ट 2002 एवं सिक्युरिटी इंस्ट्रुमेंट (इन्फोर्सेमेंट) नियम 2002 का नियम 3 के साथ संपादित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का उपयोग करते हुए कंपनी के प्राधिकृत अधिकारी द्वारा उपरोक्त सूचना प्राप्त के **60 दिवस** में नीचे सूचना में वर्णित राशि का पुनर्भुगतान करने के लिए ऋणकर्ताओं / प्रतिभूतिकर्ताओं को मांग सूचना (ए) जारी की थी। ऋणकर्ता/राशि का पुनर्भुगतान करने में असफल रहे हैं, सिक्युरिटी इंफोर्सेमेंट नियम 2002 के नियम 8 के साथ संपादित उपरोक्त कानून की धारा 13 के सब-सेक्शन (4) के अंतर्गत के साथ प्रदत्त शक्तियों का उपयोग करते हुए ऋणकर्ता(ओं) / प्रतिभूतिकर्ता(ओं) एवं सामान्य जनो को सार्वजनिक रूप में सूचित किया जाता है वर्णित संपत्ति पर अधोहस्ताक्षरकर्ता ने अधिभूतण कर लिया है। धरोहर संपत्ति के एवज में संपत्ति को मुक्त कराने के लिए उपलब्ध समय सीमा पर कानून की धारा 13 का सब सेक्शन (8) के प्राधान्यों पर ऋणकर्ताएं ध्यान देवे। ऋणकर्ता को विशेष रूप में एवं सामान्य जनो को सार्वजनिक रूप से यह चेतावनी दी जाती है कि संपत्ति के साथ कोई व्यवहार न करे एवं संपत्ति के साथ कोई व्यवहार नीचे वर्णित राशि के साथ शेष देय ब्याज के लिए AHFL के शुल्क के विधायननुसार होगी।

क्र.	ऋणकर्ता(ओं) / प्रतिभूतिकर्ता(ओं) (शाखा का नाम)	धरोहर संपत्ति विवरण (अचल संपत्ति)	मांग सूचना का दिनांक एवं राशि	आधिपत्य की दिनांक
1	(लोन कोड नं. 02810000077/ सहानपुर शाखा) सुनील कुमार (ऋणी) पूरम सुनील कुमार (सह-ऋणी)	संपत्ति का समस्त शेष एवं सम्पूर्ण भाग, प्लॉट नं. 73 एवं प्लॉट नं. 74 का 1/2 भाग, पूर्व की तरफ, कुल क्षेत्रफल 108.88 वर्गफुट, खसरा नं. 19, ग्राम दिनापुर, मुस्तहेकम, परगना हरोदा, उतर जिला सहारनपुर, प. च. चतुर्दशीमार्ग:- पूर्व- रास्ता 18 फीट चौड़ा या 5.48 मीटर चौड़ा, पश्चिम - प्लॉट नं. 74 का 1/2 भाग, उत्तर-प्लॉट नं. 72, दक्षिण- रास्ता 19 फीट या 5.79 मीमीटर	10-07-2025 & ₹ 1,52,778/-	03-12-2025

स्थान: उत्तर प्रदेश  
दिनांक : 05.12.2025 प्राधिकृत अधिकारी  
आधार हाउसिंग फाइनेंस लिमिटेड

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ईमेल:-www.hdfcbank.com

जैसा कि **एचडीएफसी बैंक लिमिटेड** के प्राधिकृत अधिकारी के रूप में (माननीय एनपीएलटी-मुम्बई द्वारा दिनांक 17 मार्च, 2023 के आदेश द्वारा अनुमोदित सममेलन योजना के आधार पर पूर्ववर्ती एचडीएफसी बैंक लिमिटेड के साथ विवाद हो गया है) **(एचडीएफसी)** वित्तीय परिणामितियों का प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूतिक हित अधिनियम, 2002 के प्रवर्तन और प्रतिभूतिक हित प्रवर्तन अधिनियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त अधिकारों का प्रयोग करते हुए कथित अधिनियम की धारा 13(2) के अधीन एक मांग सूचना जारी की जिसमें निम्नलिखित कानूनी उत्तराधिकारी (यौं) और कानूनी-प्रतिनिधि (यौं) को उक्त नाम के सम्बन्ध दर्शाई गई राशि के साथ कथित सूचना में दर्शाए गए अनुसार लागू, उत्तर पर उसमें लागने वाले ब्याज को कथित सूचना (ओ) की तिथि से 60 दिनों के भीतर भुगतान के लिए कहा गया।

क्र.	उधारकर्ता(ओं) / कानूनी वारिस(ों) और कानूनी प्रतिनिधियों का नाम	बकाया राशि (₹) देय राशि(यों) (%)	सूचना की तिथि	कच्ची की तिथि एवं प्रकार	सूचना की तिथि	कच्ची की तिथि	अचल संपत्ति / प्रतिभूतिक परिसम्पत्ति का विवरण
1	श्री कुंजर (ऋणी) श्रीमती श्री (सह-ऋणी)	26,71,007 /- दिनांक 31.01.2025 तक	28.02.2025	03.12.2025 भौतिक	रमपत्ति के समस्त शेष एवं सम्पूर्ण भाग खसरा नं 0 नो 10 मि पर एक किता मकान, बाके मौजा लक्ष्मीपुर लखी, तहसील काशीपुर, जिला उधमसिंह नगर, वर्तमान और मंथित दोनों का निमाण सहित, साइड माप : पू : 26 फुट, प: 26 फुट, उ: 45 फुट, द: 45 फुट, प्लॉट क्षेत्रफल: 108.73 वर्ग मी/1170 वर्ग फुट एवं कर्बव क्षेत्रफल विक्रय विवेक के अनुसार: 116.17 वर्ग मी/1250 वर्ग फुट, चौड़ाई: १५ मीटर।	२८.०२.२०२५	उ: आरजी दीनार शर्मा, प: रास्ता 25 फुट, उ: आरजी दीनार शर्मा, द: आरजी श्रीमती सुनीता यानी

\*मुगतान और / या वसूली की तिथि तक उचित लागू अनुसार आगे लगने वाले ब्याज, प्रांसंगिक व्यय,लागत, प्रमांर आदि के साथ, जैसा लागू हो। हालांकि, उपरोक्त दर्शाए गए कानूनी उत्तराधिकारी (यौं) और कानूनी-प्रतिनिधि (यौं) बकाया राशि का भुगतान करने में असफल रहे इसलिए एतद्वारा विशेषतः कानूनी उत्तराधिकारी (यौं) और कानूनी-प्रतिनिधि (यौं) और आम जनता को सूचित किया जाता है कि **एचडीएफसी बैंक लिमिटेड** के प्राधिकृत अधिकारी ने कथित अधिनियम के नियम 8 के साथ पठित कथित अधिनियम की धारा 13(4) के अंतर्गत उसे प्रदत्त अधिकारों का प्रयोग करते हुए उपरोक्त दर्शाई गई विधियों को अचल सम्पत्ति / प्रतिभूतिक परिसम्पत्ति पर **भौतिक कच्चा** कर लिया है। विशेषतः उपरोक्त दर्शाए गए कानूनी उत्तराधिकारी (यौं) और कानूनी-प्रतिनिधि (यौं) और आम जनता को सूचित किया जाता है कि उपरोक्त दर्शाई गई अचल सम्पत्ति / प्रतिभूतिक परिसम्पत्ति के साथ कोई भी लेनदेन न करे और कथित अचल सम्पत्ति / प्रतिभूतिक परिसम्पत्ति पर कोई भी लेनदेन **एचडीएफसी बैंक लिमिटेड** के अधीन होगा। कानूनी उत्तराधिकारी (यौं) और कानूनी-प्रतिनिधि (यौं) को अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के अंतर्गत उपलब्ध समय के भीतर प्रतिभूतिक परिसम्पत्ति / यों को मुक्त कराने की ओर से ध्यान आकृष्ट किया जाता है। अधोहस्ताक्षरी द्वारा उक्त ऋणी / कानूनी वारिस(ों) / कानूनी प्रतिनिधियों से अनुरोध किया जाता है कि पंचनामा की तैयार प्रतियां उपलब्ध हैं, जिसे सामान्य कार्यालय अथवा के दौरान किसी भी कार्य दिवस में अधोहस्ताक्षरी से संबंधित प्रतिलिपि प्राप्त कर सकते हैं।

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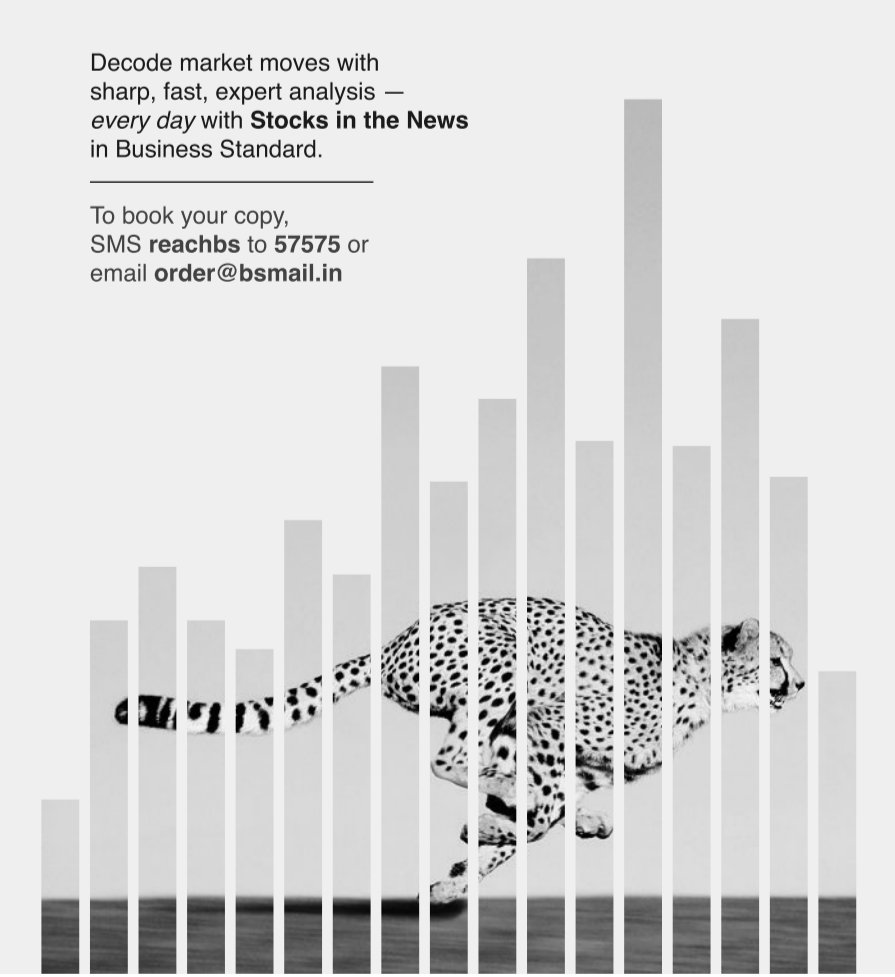
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भौतिक शेयर स. से बी/एसओ/एसआईआरएसडी/एसआईआरएसडी-पीओडी/पी/सीआईआर/2025/97 दिनांक 2 जुलाई, 2025 के अनुसार में कोसो फर्स्ट लिमिटेड के शेयरधारकों को एतद्वारा सूचित किया जाता है कि **07 जुलाई, 2025 से 06 जनवरी,**

# Gig workers await the promise of Labour Codes

Will the Labour Codes recently notified by the government ensure labour rights for gig workers and others in India's vast unorganised sector?

SHIVA RAJORA  
New Delhi, 4 December

Raman (27) started working as a deliveryman a few years ago, running errands for up to 12 hours a day in the national capital for food, grocery and quick commerce platforms. He is a gig worker, and his life could be about to be changed.

Like Raman, there are 10 million gig workers in India, according to a NITI Aayog report, which projects the number to grow to 23.5 million by 2029-30. They are the foot-soldiers of India's informal service sector, but Raman is unaware of this status, let alone his entitlements as a worker — an irony given that the national capital where Raman works is powered overwhelmingly by the service sector.

"I don't know what 'gig work' means. I ride 10-12 hours a day and manage to earn enough to keep my life going. Beyond this, I have no connection with any of these apps; nor do they provide me any other benefit like insurance or pension, apart from my earnings," said Raman.

This situation is likely to change now. That's because nearly five years after Parliament passed four Labour Codes, reforming and consolidating the 29 existing labour laws, the Union government on November 21 notified them for implementation.

The four Codes — on wages (2019), industrial relations (2020), social security (2020) and occupational safety, health and working conditions (2020) — aim to modernise labour regulations, enhance workers' welfare and align the labour ecosystem with the evolving world of work, including gig work.

The Code on social security recognises gig workers for the first time in the country and provides for framing of welfare schemes for them, covering health, pension, education and disability cover. These are things that have remained out



## Covering the unorganised sector

### What Codes say

- Gig and platform work is defined for the first time
- Aggregators must contribute 1-2% of the annual turnover, capped at 5% of the amount paid/payable to gig and platform workers

- Mandatory appointment letters and minimum wages to all workers
- Fixed-term employees to get all benefits enjoyed by permanent employees (EPF, ESI, timely wages, minimum wages)

### What experts say

- Contribution mechanisms and enforcement pathways for social security to gig remain unclear
- Difficult to ensure minimum wages, as more than half of the workers are deprived of them

- Weakened inspection regime dilutes enforcement, leading to violations
- The Occupational Safety Code excludes 80% of labour force in home-based and micro-enterprises from security and safety checks

of reach for most workers in India's teeming and unregulated informal sector, including gig workers.

"I don't have much knowledge about these new Codes. But if it is true, it is good. I am still young, yet there are so many people who are old and do this sort of work. They have no social security to fall upon. Let's see when these things come into practice," said Raman.

Apart from recognising gig work, the new Codes also mandate employers must all provide appointment letters and minimum wages for all workers. But experts caution that the execution of the new Codes remains key to their success.

### Gaps in the Codes

Santosh Mehrotra, research fellow at IZA Institute of Labour economics said that

though the recognition of gig and platform work was a necessary reform, the contribution mechanisms for social security benefits and enforcement pathways remain unclear.

"Tracking contributions or verifying employment histories would challenge even well-staffed regulators. The creation of a 'gig workers board' risks creating a separate bureaucracy, akin to the construction worker board — with money being collected, though rarely disbursed to those it was meant to help," he added.

Social scientist Dhiraj Nite of Ambedkar University argues that the new Codes have not reformed labour laws in two critical areas — provident fund and insurance for workers. The threshold set for employers to extend the Employees'

Provident Fund and Employees' State Insurance has been left untouched — a workforce of 20 and 10 respectively. Anyone employing fewer workers is absolved of this responsibility.

"Moreover, the Codes put much faith in digital compliance, electronic filing and online grievance systems. This can potentially undermine small businesses, as they do not have the capacity to deal with such sweeping changes," he added.

By exempting factories with fewer than 20 workers, the OSH (occupational safety, health and working conditions) Code excludes nearly 80 per cent of India's labour force, who include home-based, micro-enterprises and informal workers, from accessing social security benefits. Similarly, other provisions like mini-

mum wage remain hard to enforce. Recent data from the UN's International Labour Organisation (ILO) shows that as much as 62 per cent of the unskilled casual agricultural workers and 70 per cent of workers in construction said they were not paid minimum wages in 2022.

"With weakened inspection and enforcement systems, workers are already deprived of minimum wages — even in the formal sector. How will the new Codes ensure that it is followed in the informal sector? An abysmally low national floor-level wage, which too will vary in different regions, will force many states to reduce existing minimum wages," said a labour economist requesting anonymity.

### All about rule-making

KR Shyam Sundar, professor of practice at the Management Development Institute (MDI) in Gurugram, said that since labour is a concurrent subject, the new Codes empower states to notify their own rules locally, which may make the rollout uneven. There is every possibility that it will again lead to a maze of rules and regulations, thus undoing what the Codes aimed to achieve.

"The legislative process has left a lot to be desired as it has put undue weightage on the rule-making process because of the ambiguity in the Codes. It may result in a situation where a worker in one state might enjoy benefits unavailable in another or a factory being regulated differently across state lines," he added.

A 2023 study by the V V Giri National Labour Institute (VGNLI) had cautioned that the rules framed by various states and union territories under the Labour Codes had "too much" divergence and went against the basic ethos and spirit of the Codes.

As of today, West Bengal, Tamil Nadu, Kerala, Karnataka, and Delhi are yet to pre-publish draft rules for the four Codes, which may delay the rollout.

Labour secretary Vandana Gurnani told *Business Standard* that the thrust remains on ensuring uniformity and harmonisation in the state rules, although they have the flexibility to adapt the rules to local context.

### Unions unimpressed

Apart from the implementation challenges, the new Codes also face resistance from many trade unions, who termed them a "deceptive fraud committed against the working people".

The joint platform of 10 central trade unions (CTUs) — consisting of Indian National Trade Union Congress (INTUC), All India Trade Union Congress (AITUC), Centre of Indian Trade Unions (CITU), Hind Mazdoor Sabha (HMS) and Self-Employed Women's Association (SEWA) among others, have warned of nationwide protests.

Tapan Sen, general secretary, CITU, said the simplification exercise has been used as a "cover to dilute and dismantle" existing protective provisions in the Industrial Disputes Act, Factories Act, and Mines Act Contract Labour (Regulation and Abolition) Act among other laws.

"Rather than strengthening rights, the new Codes dismantle job security, dilute the role of labour departments and push the entire workforce into precarious employment. They constitute the most sweeping and aggressive abrogation of workers' hard-won rights and entitlements since Independence," he added.

Amarjeet Kaur, general secretary, AITUC said provisions like raising the notice period of strikes from 14 days to 60 days, and increasing the minimum workforce threshold for requiring government approval for lay-offs curtail the bargaining powers of trade unions and workers and give more power to employers.

However, the Bharatiya Mazdoor Sangh (BMS)-led Confederation of Central Trade Unions (CONCENT) welcomed the notification of the new Labour Codes as a "landmark and progressive reform" that replaces fragmented, outdated colonial-era labour laws, thus benefiting 400 million unorganised workers.

"The new code presents a unified, contemporary, transparent and worker-centric framework. The universalisation of social security under the new Codes is a transformative milestone in India's labour history," it said.

With the Centre aiming to roll out the new Codes before April 1 next year, a showdown between the Centre and trade unions is one scenario experts point to. It remains to be seen whether the government is able to iron out the creases around implementation or whether trade unions will succeed in mobilising a broader 'labour movement'.

In either case, the fate of millions like Raman — who struggle to keep pace with a rapidly evolving workplace — hangs in the balance.

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3	SUPPLY OF ELECTRICAL ITEMS, ELECTRIC MOTOR, GEAR MOTOR	10 सत्र	आंतरिक	CDP2526SR01278
4	SUPPLY OF GENERAL HARDWARE ITEM	10 सत्र	आंतरिक	CDP2526SR01280
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Pursuant to SEBI circular No. SEBI/HO/MIRSD/MIRSD-PoD/PI/CIR/2025/97 dated 2<sup>nd</sup> July 2025, shareholders are informed that, a special window is opened only for re-lodgement of transfer deeds, lodged prior to 1<sup>st</sup> April 2019, and which were rejected/returned/not attended to, due to deficiency in the documents/process/or otherwise.

This facility of re-lodgement will be available from 7<sup>th</sup> July 2025 to 6<sup>th</sup> January 2026. Shareholders are requested to re-lodge such cases with the RTA, latest by 6<sup>th</sup> January 2026 at the following address:

**Cameo Corporate Services Limited (Unit: Ramco Systems Limited)**  
"Subramanian Building", No.1, Club House Road, Chennai - 600002, Tamil Nadu, India  
Phone: +91 44 4002 0700  
Online Investor Portal: <http://wisdom.cameoindia.com>  
Website: [www.cameoindia.com](http://www.cameoindia.com)

The lodger must have a demat account and provide its Client Master List (CML), along with the transfer documents and share certificate, while lodging the documents for transfer with RTA.

For RAMCO SYSTEMS LIMITED  
Sd/-  
MITHUN V  
COMPANY SECRETARY

Place: Chennai  
Date: December 04, 2025

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**निविदा आमंत्रण सूचना**

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CIN: L22130KA1996PLC020728, Company website: <https://www.cyberscapeindia.com>

**NOTICE OF ANNUAL GENERAL MEETINGS AND E-VOTING INFO**

Notice is hereby given that the 26<sup>th</sup>, 27<sup>th</sup>, 28<sup>th</sup> and 29<sup>th</sup> Annual General Meetings of the members of the Cyberscape Multimedia Limited, is scheduled to be held at 10 a.m. & 11 a.m., on Wednesday, the 31<sup>st</sup> December 2025 at the Registered Office of the company situated at #50, 5<sup>th</sup> Cross, 6<sup>th</sup> Main, 7<sup>th</sup> Block, 4<sup>th</sup> Phase, Banashankari 3<sup>rd</sup> Stage, Bengaluru - 560 085, to transact the business set out in the Notice of AGM. The Notice convening the AGM and the Integrated Annual Report for the financial years 2021-22, 2022-23, 2023-24 and 2024-25 will be sent only by e-mail to all the members of the company whose e-mail address are registered with the company's Registrar (RTA) or DP, and will also be available on the company's website. Pursuant to Section 108 and other applicable provisions, if any, of the Act read with Rule 20 of the Companies (M & A) Rules, 2014, the Company is pleased to provide the facility of remote e-Voting to the shareholders, to exercise their right to vote to the resolutions proposed to be passed at the AGM, on the company's website. The remote e-Voting period begins on 28<sup>th</sup> 12/2025 (from 9 a.m.) and ends on 30<sup>th</sup> 12/2025 (at 5.00 p.m.). E-Voting shall also be made available at the AGM venue for the eligible attendees who have not cast their vote through remote e-Voting and the cut-off date for determining eligibility of members for voting through remote e-Voting is 30<sup>th</sup> 12/2025. Only a person, whose name is recorded in the Register of Members or in Register of Beneficial Owners maintained by Depositories as on 30<sup>th</sup> 12/2025 ("cut-off date") shall be entitled to avail the facility of remote e-Voting. Members who have acquired shares after the dispatch of the Integrated Annual Report through electronic means and before the cut-off date are requested to refer to the Notice of AGM for the process to be adopted for obtaining the User ID and Password for casting the vote. The instructions for remote e-Voting and e-Voting during the AGM for shareholders holding shares in dematerialised mode, physical mode, and for shareholders who have not registered their small addresses in the Notice of AGM concerning the AGM. Members who have cast their vote through remote e-Voting can participate in the AGM but shall not be entitled to cast their votes again. The Board of Directors of the Company have appointed Mr. K V Suresh Kumar Reddy (ACS 25753, CP 20764), Proprietor of M/s. Suresh Reddy & Associates, Practicing Company Secretary, as the Scrutinizer for conducting voting process in a fair and transparent manner, in case of any queries relating to voting by electronic means, please refer the Frequently Asked Questions of shareholders and the e-Voting user manual for shareholders available at the download section of [helpdesk.evoting@cdsindia.com](http://helpdesk.evoting@cdsindia.com). Members are requested to carefully read all the Notes which are set out in the Notice of AGM and instructions for joining the AGM, manner of casting votes through remote e-Voting during AGM. Contact and detailed information about the AGM and the company is available on our website.

Date: December 4, 2025  
Place: Bengaluru

For Cyberscape Multimedia Limited,  
Sd/- by Anand S K, Managing Director

**Cosmo First**  
AHEAD ALWAYS  
**COSMO FIRST LIMITED**

Regd. Off: 1<sup>st</sup> Floor, Uppal's Plaza, M-6, Jasola District Centre, New Delhi -110025  
CIN: L2114DL1976PLC008355 Tel: 011-49494949  
E-mail: [investor.relations@cosmofirst.com](mailto:investor.relations@cosmofirst.com), Website: [www.cosmofirst.com](http://www.cosmofirst.com)

**SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES**

In accordance with SEBI circular no. SEBI/HO/MIRSD/MIRSD-PoD/PI/CIR/2025/97 dated July 2, 2025, shareholders of Cosmo First Limited are hereby informed that a special window has been opened from July 07, 2025 to January 06, 2026, for re-lodgement of transfer deeds. Shareholders are requested to note that this window is only for re-lodgement of transfer deeds, which were lodged prior to the deadline of April 01, 2019 for transfer of physical shares and rejected/returned/not attended due to deficiency in the documents/process/or otherwise.

Shareholders who wish to avail the opportunity are requested to contact our Registrar and Share Transfer Agent, Alankit Assignments Limited at 4E/2, Alankit House, Jhandewalan Extension, New Delhi -110055, email: [ra@alankit.com](mailto:ra@alankit.com) or the Company at [investor.relations@cosmofirst.com](mailto:investor.relations@cosmofirst.com).

The Company's website, [www.cosmofirst.com](http://www.cosmofirst.com), has been updated with the details regarding the opening of this special window and further updates if any, shall be uploaded therein.

For Cosmo First Limited  
Sd/-  
Jyoti Dixit  
Company Secretary

Place: New Delhi  
Date: December 04, 2025

**Deience Electronics and beyond**  
भारत इलेक्ट्रॉनिक्स  
BHARAT ELECTRONICS LIMITED  
QUALITY. TECHNOLOGY. INNOVATION.  
(A Govt. of India Enterprise under the Ministry of Defence)  
CIN: L32369KA1954GOI000787

'Har Ek Kaam Desh Ke Naam'

Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045.  
E-mail: [secretary@bel.co.in](mailto:secretary@bel.co.in), Website: [www.bel-india.in](http://www.bel-india.in), Ph: 080-25039300.

**NOTICE**  
Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at <http://www.bel-india.in/investors/#dividend>

In this connection the concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) on or before February 22, 2026, for the F.Y 2018-19 and onwards failing which such shares shall be transferred to IEPF. The shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by those shareholders from the IEPF Authority after following the procedure prescribed under the Act.

For any queries on the above matter, shareholders are requested to contact the company's Registrar and Share Transfer Agent, Integrated Registry Management Services Pvt Ltd., No. 30, Ramana Residency, 4th Cross, Sampige Road, Malleswaram, Bengaluru - 560 003. Telephone: 080-23460815/16/17/18. Fax: 080 23460819. E-mail: [irg@integratedindia.in](mailto:irg@integratedindia.in).

For Bharat Electronics Limited  
Sd/-  
S Sreenivas  
Company Secretary

Bengaluru  
04 December 2025

**IDBI BANK**  
[RULE 8(1)]  
POSSESSION NOTICE

8th Floor, Plate-B, Block-2, NBCC Office Complex, Kidwai Nagar (East), New Delhi-110023, Tel : 011-69297100

Whereas the undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 23.09.2025 calling upon the Borrower AAA Powertech (Partners Mrs Suman Sharma and Mr Ashok Kumar Sharma) to repay the amount mentioned in the notice being Rs. 3539525.77 as on 22.08.2025 with further interest and charges thereon within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 03rd day of December, 2025

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 3539525.77 as on 22.08.2025 with further interest and charges thereon.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE PROPERTY**

1. All that part and parcel of the property consisting of Flat No TF 8, 3rd floor, Plot No 74, Sec.5, Rajendra Nagar Taluka, District Ghaziabad, State-UP  
On the North by: NA On the South by: NA  
On the East by: NA On the West by: NA  
Together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.

2. All that part and parcel of the property consisting of Flat no-F-1, First Floor, Front Side, (HIG), Plot No MM-9, DLF Ankur Vihar, Loni, Tehsil & District Ghaziabad Uttar Pradesh  
On the North by: NA On the South by: NA  
On the East by: NA On the West by: NA  
Together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.

Date: 03.12.2025  
Place: New Delhi

Sd/-, Authorised Officer,  
IDBI Bank Ltd.

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SURATGARH BIKANER TOLL ROAD COMPANY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

Sr No.	Particulars	Details
1	Name of Corporate Debtor	Suratgarh Bikaner Toll Road Company Private Limited
2	Date of incorporation of corporate debtor	20.02.2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2012PTC174476
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Divine Bliss, 2/3, Judges Court Road 1st Floor, Kolkata, West Bengal, India: 700027 Corporate Office: Bani Corporate One 303, 03rd Floor, Plot No. 5, Commercial Central, Jasola, New Delhi-110025
6	Insolvency commencement date in respect of corporate debtor	01.12.2025 (Copy of the order received on 02.12.2025)
7	Estimated date of closure of insolvency resolution process	30.05.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Pravincharan Prafulcharan Dwary Reg. No. IBBI/PA-002/IP/ND0331/2017-2018/10937
9	Address and e-mail of the interim resolution professional, as registered with the Board	2018/10937 Address: 407, Akshat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev, Ahmedabad, Gujarat, 380015 Email: <a href="mailto:dwarypravin@gmail.com">dwarypravin@gmail.com</a>
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 9-B Vardaan Tower, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat 380014. Email: <a href="mailto:corp_sbtrc@gmail.com">corp_sbtrc@gmail.com</a>
11	Last date for submission of claims	19.12.2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Suratgarh Bikaner Toll Road Company Private Limited on 01.12.2025. (Copy of the order received on 02.12.2025)

The creditors of Suratgarh Bikaner Toll Road Company Private Limited are hereby called upon to submit their claims with proof on or before 19.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor/borrower to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in NCLT Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Pravincharan Prafulcharan Dwary  
Interim Resolution Professional

Date: 05.12.2025  
Place: Ahmedabad

IBBI Reg. No.: IBBI/PA-002/IP/ND0331/2017-2018/10937  
AFA Valid upto: 31.12.2025

**EICHER**  
**EICHER MOTORS LIMITED**  
CIN: L34102DL1982PLC129877

Regd. Office: Office number 1111, 11th Floor, Ashoka Estate, Plot Number 24, Barakhamba Road, New Delhi - 110001  
Telephone: +91 11 41095173  
Corp. Office: #36, Sector 32, Gunpowder - 122001, Haryana  
Telephone: +91 124 4445070  
Email: [investors@eichermotors.com](mailto:investors@eichermotors.com), Website: [www.eichermotors.com](http://www.eichermotors.com)

**Notice for Loss of Share Certificates**

Notice is hereby given that the following Share Certificate(s) of Eicher Motors Limited ("the Company") have been reported as lost/misplaced/stolen by the below mentioned registered holder(s) and they have applied to the Company for issue of duplicate share certificate(s).

Name of Shareholder	Folio No.	Certificate No.	Distinctive Nos. From	To	No. of shares (Face value Rs.10 each)
S Punnaiah	53525	41957 90999 91000 91001	4193801 48842585 18842688 18842715	4193900 18842684 18842719 18842719	100 100 30 05
Ratan Kumar Deb jointly with Purnima Deb	25164	35173	3515401	3515500	100
Purnima Deb jointly with Ratan Kumar Deb	25165	35174	3515501	3515600	100

Any person who has a claim in respect of the said certificate(s) should lodge his/her claim with all supporting documents with the Company at its registered office address at Office No. 1111, 11th Floor, Ashoka Estate, Plot No. 24, Barakhamba Road, New Delhi-110001, India. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate(s) / Letter of Confirmation to the person(s) named above subject to verification of all documents and no further claim would be entertained from any other person(s).

For Eicher Motors Limited  
Sd/-  
Atul Sharma  
Company Secretary & Compliance Officer

Date : December 04, 2025  
Place : New Delhi

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भारत इलेक्ट्रॉनिक्स  
BHARAT ELECTRONICS LIMITED  
QUALITY. TECHNOLOGY. INNOVATION.  
(A Govt. of India Enterprise under the Ministry of Defence)  
CIN: L32369KA1954GOI000787

'Har Ek Kaam Desh Ke Naam'

Registered & Corporate Office: Outer Ring Road, Nagavara, Bengaluru - 560 045.  
E-mail: [secretary@bel.co.in](mailto:secretary@bel.co.in), Website: [www.bel-india.in](http://www.bel-india.in), Ph: 080-25039300.

**NOTICE**  
Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given that in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") and Section 124(6) of the Companies Act 2013, the Company is mandated to transfer all such shares in respect of which dividend has not been paid or claimed for Seven consecutive years or more to the Investor Education and Protection Fund (IEPF).

In accordance with the provisions of the Rule, individual notice has been sent to the respective shareholders at their latest available address available with Company/Registrar and Share Transfer (RTA) records, inter alia providing the details of shares being transferred to IEPF and the list of such shareholders is also displayed on the website of the Company at <http://www.bel-india.in/investors/#dividend>

In this connection the concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) on or before February 22, 2026, for the F.Y 2018-19 and onwards failing which such shares shall be transferred to IEPF. The shareholders may note that upon such transfer, both the unclaimed dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by those shareholders from the IEPF Authority after following the procedure prescribed under the Act.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF SURATGARH BIKANER TOLL ROAD COMPANY PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of Corporate Debtor	Suratgarh Bikaner Toll Road Company Private Limited
2 Date of Incorporation of corporate debtor	20.02.2012
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2012PTC174476
5 Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Divine Bliss, 2/3, Judges Court Road 1st Floor, Kolkata, West Bengal, India-700027 <b>Corporate Office:</b> Baani Corporate One, 303, 03rd Floor, Plot No. 5, Commercial Central, Jasola, New Delhi-110025
6 Insolvency commencement date in respect of corporate debtor	01.12.2025 (Copy of the order received on 02.12.2025)
7 Estimated date of closure of insolvency resolution process	30.05.2026
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prawincharan Pratulcharan Dwary Reg. No. IBBI/PA-002/IP-N00331/2017-2018/10937
9 Address and e-mail of the interim resolution professional, as registered with the Board	<b>Add:</b> 407, Akshat Tower, Pakwan Cross Road, S.G Highway, Bodakdev, Ahmedabad, Gujarat, 380015 Email: dwarypravin@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	<b>Add:</b> 9-B Vardaan Tower, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat 380014. Email id: crip.sbtrc@gmail.com
11 Last date for submission of claims	19.12.2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Suratgarh Bikaner Toll Road Company Private Limited on 01.12.2025. (Copy of the order received on 02.12.2025)

The creditors of Suratgarh Bikaner Toll Road Company Private Limited are hereby called upon to submit their claims with proof on or before 19.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class NA in Form CA.


Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Prawincharan Pratulcharan Dwary  
Interim Resolution Professional

IBBI Reg. No.: IBBI/PA-002/IP-N00331/2017-2018/10937  
AFA Valid upto: 31.12.2025

Date : 05.12.2025  
Place : Ahmedabad





**Aavas FINANCIERS LIMITED**  
CIN: L65922RJ2011PLC034297

Registered and Corporate Office: 201-202, 2nd Floor, Southend Square,  
Mansarovar Industrial Area, Jaipur 302020, Rajasthan, India  
Tel: +91 141-4659221 | E-mail: [investorrelations@aavas.in](mailto:investorrelations@aavas.in) | Website: [www.aavas.in](http://www.aavas.in)

**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**  
(Notice pursuant to Section 110 of the Companies Act, 2013 read with Rule 22 of the Companies (Management and Administration) Rules, 2014)

The Members of Aavas Financiers Limited ("the Company") are hereby informed that pursuant to the provision of Section 108 and Section 110 and other applicable provisions of Companies Act, 2013 as amended ("the Act") read together with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or reenactment (s) thereof for the time being in force), ("the Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulation, 2015 ("SEBI LODR Regulations"), (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), Secretarial Standards issued by Institute of Company Secretaries of India on General Meeting ("SS-2") and the relaxation, clarifications and guidelines prescribed by the Ministry of Corporate Affairs (the "MCA"), inter-alia for conducting the Postal Ballot through remote e-Voting vide General Circulars No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020, General Circular No. 09/2023 dated September 25, 2023, including General Circular No. 09/2024 dated September 19, 2024 and latest being the General Circular No. 03/2025 dated September 22, 2025 issued by Ministry of Corporate Affairs, Government of India (collectively the "MCA Circulars"), the Company has completed electronic dispatch of the Postal Ballot Notice on Thursday, December 04, 2025 along with Explanatory Statement, through National Securities Depository Limited (NSDL) to those Members whose Email address are registered with the Company/ MUFG Intime Private Limited (formerly known as Link Intime India Private Limited) ("RTA")/Depositories and who are holding shares as on the cut-off date fixed by the Company i.e. Friday, November 28, 2025 in accordance with MCA Circulars and Securities and Exchange Board of India Circulars ("SEBI Circulars"), for seeking their approval in respect of the Resolution mentioned in the said notice.

The Postal Ballot Notice is available on Company's website at [www.aavas.in](http://www.aavas.in), the website of the Stock Exchanges i.e. BSE Limited ([www.bseindia.com](http://www.bseindia.com)) and National Stock Exchange of India Limited ([www.nseindia.com](http://www.nseindia.com)), the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com). Member who does not receive the Postal Ballot Notice may download it from above mentioned website.

Members are requested to provide their assent or dissent through e-Voting only. The e-Voting facility is provided by NSDL. Some of the important details regarding the e-Voting are provided below:

<b>Cut-off date for determining the Members entitled to vote (voting rights shall be in proportion to the Equity Shares held as on this date)</b>	Friday, November 28, 2025
<b>Commencement of e-Voting period</b>	From 09:00 A.M. (IST) on Monday, December 08, 2025
<b>End of e-Voting Period</b>	Up to 05:00 P.M. (IST) on Tuesday, January 06, 2026
<b>Scrutinizer</b>	Mr. Rupesh Agarwal, failing him, Mr. Shashikant Tiwari, failing him, Mr. Lakhani Gupta, Practicing Company Secretaries

Manner of e-Voting by Members holding shares in dematerialized mode, physical mode and Members who have not registered their email address has been provided in Postal Ballot Notice. The manner in which Members, who have forgotten the User ID and Password, can obtain/generate the same, has also been provided in the said Notice. The e-Voting facility shall not be provided beyond the end of e-Voting period. Further, the Members who have not registered their email addresses are requested to register their email addresses with their respective Depository Participants (DP).

Members whose name is recorded in the register of members/register of beneficial owners as on the cut-off date fixed by the Company i.e. Friday, November 28, 2025 maintained by the depositories shall be entitled to participate in the remote e-Voting otherwise Members should treat this Postal Ballot Notice for information purpose only.

The Board of Directors have appointed Mr. Rupesh Agarwal (Membership No. A16302, COP No. 5673), failing him, Mr. Shashikant Tiwari (Membership No. F11919, COP No. 13050), failing him, Mr. Lakhani Gupta (Membership No. F12682, COP No. 26704), Practicing Company Secretaries and Partners of M/s Chandrasekaran Associates, Company Secretaries, as the Scrutinizer for conducting the voting process in a fair & transparent manner.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Members and e-Voting user manual for Members available at the download section of [www.evoting.nsdl.com](http://www.evoting.nsdl.com) or send a request at [evoting@nsdl.com](mailto:evoting@nsdl.com) or contact to Ms. Prajakta Pawle, Executive or Ms. Pallavi Mhatre, Sr. Manager, National Securities Depository Ltd., 301, 3rd Floor, Naman Chambers, G Block, Plot No- C-32, Bandra Kurla Complex, Bandra East, Mumbai-400051, at the designated e-mail address: [evoting@nsdl.com](mailto:evoting@nsdl.com) or at telephone nos.: +91-22-4886-7000 who will also address the grievances connected with the voting by electronic means. Members may also write to the Company Secretary and Compliance Officer at the Company's e-mail address [investorrelations@aavas.in](mailto:investorrelations@aavas.in).

For Aavas Financiers Limited  
Sd/-  
Saurabh Sharma  
Company Secretary and Compliance Officer  
(Membership No. ACS- 60350)

Place: Jaipur  
Date: December 04, 2025

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☎ 9962528005

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☎ 6369702065

*“Her gentle presence was our quiet strength, and her love will remain our guiding light.”*

With profound sorrow, we announce the demise of

**Smt. Krishna Neotia**  
wife of Late Shri Vinod Neotia and  
beloved mother of Shri Harshavardhan Neotia

Her kindness, warmth, and gentle presence shaped our lives with quiet grace, and her absence leaves a void that words cannot fill

*The values she lived with, and the love she shared,  
will continue to guide us forever*

---


**In loving remembrance:**  
Gayatri Neotia  
Harshavardhan & Madhu Neotia  
Smriti & Gautam Morarka  
Shraddha Neotia  
Parthiv & Mallika, Paroma  
Priyanka, Pranay, Ishani & Kartikeya  
and the extended Ambuja Neotia Parivaar

---

**Prayer Meet**  
7th December | 4:00–5:30 PM  
Residence: 7/2 Queens Park, Ballygunge, Kolkata –700 019

*In Loving Memory*  
**SMT. KRISHNA NEOTIA**  
(24th January 1941 – 2nd December 2025)

**AmbujaNeotia**



Host State



Confederation of Indian Industry



Sector Partner Supported by



13th Edition

# EXCON

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9-13  
DECEMBER 2025

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Kolkata



# How Hasina loyalists are trying to find a home in exile

### Fifteen months after fleeing Bangladesh, Awami League leaders live in limbo — torn between hopes of returning and adapting to life in Kolkata, battling nostalgia & uncertainty

Bohiti Khanna & Debashis Konar | TNN

**F**ifteen months ago, they left behind almost everything, packing whatever they could in whatever little time they got. Their country had suddenly turned hostile. Kolkata has played home away from home for most senior and mid-level Awami League (AL) leaders since the July Revolution of 2023 forced them to leave homeland Bangladesh. It is from here that most are still coordinating with supporters in Bangladesh, planning a return. But as initial hopes of "this is just a stopover" quickly faded into the weeks that turned into months and their stay in the city entered the second year, most of them are now facing a rather existential question, a conundrum: is Kolkata a mere base camp before their next move, which will take them back to their hometowns all they ever longed to be home away from home, like several European countries and the US have become permanent exiles for much of the Bangladeshi intelligentsia?

**How Is This Home?** Already tentative signs of roots being struck on this side of the border are showing. One former diplomat has put this child in a south Kolkata school, even by himself has started "writing a little bit" by writing fiction. The wives of many of the leaders in exile have started a WhatsApp group to keep in touch "but, more importantly, to remind ourselves of who we are". A former cabinet minister's wife speaks of "adjustments", like the trading acceptance of Bengali's much-sweeter *anda* (chutney) in place of Bangladesh's sourer *khatta*. But the yearning for home expresses itself most in bursts of daily life. The wife of a minister in the Sheikh Hasina cabinet



**HOMESICK IN A METRO:** For most netas in exile, restaurants serving Bangladeshi cuisine, especially the one on Free School Street, Kolkata's 'mini Bangladesh' (left), above and right, provide some solace when the yearning for a taste of home strikes

— who fled to India in Aug 2024 and has since then lived in a flat in a building complex in New Town, the planned "satara" satellite city to the east of Kolkata — recalls a recent meeting with her husband's sister, who had come down from Canada to see how her brother and "Bhabhi" were doing. As they chatted, someone said how happy it was to have a room in at home. "Tumi chok din por deshe asto (You have come home after a long time). The room lapsed into awkward silence, until someone broke it: "Eta ota desh naki (How is this really home)?"

"We are living a somewhere-in-the-middle-of-nowhere existence, and really cannot decide whether we should start calling Kolkata our home," the former minister's wife says. "Home away from home" — definitely, but home? I really cannot say. It's right now."



**'Hurts To Think Of Unfinished Work'** Nearly 15 Awami League cabinet members, more than 70 MPs, hundreds of upazila chairpersons and many more workers were forced to flee Bangladesh and take refuge in India when the July 2023 uprising started. Daily news bulletins

of lynchings and vandalism and destruction of property — as well as the crackdown on AL leaders and the purge of pro-Sheikh Hasina elements within the administration and the judiciary — have meant that many of them have stayed back the last 15 months, as they try to form a broad platform of an opposition to the caretaker Yousuf administration. "I miss my work the most," says Obaidul Quader, road transport minister in the last elected govt. "A number of projects are unfinished... and that hurts,

when I think of it." The AL general secretary, who was one of the busiest politicians from Bangladesh's last elected cabinet, used to spend a lot of his time visiting project sites and holding workers' meetings. "Now, suddenly, I have more than enough time for myself. I read Bertrand Russell, Ernest Hemingway and Winston Churchill's speeches. I even read the newspaper. I miss the life of Sultana a couple of months ago," he says at his apartment in a condominium on the outskirts of Kolkata.

Most of his colleagues and their family members have been forced to keep a low profile in Kolkata because of security concerns. The cardiologist who is an influential AL leader now in Kolkata, often slips into "sadness, not depression" for not being able to treat patients. "But then, I think this is a sacrifice I have to make for my motherland. That pulls me out of that mood of 'despondency'," she says.

Many of these politicians and their relatives could have taken shelter in Europe or in the US, but have chosen to stay in Kolkata as it is just a drop away from home. "Also, our leader is in India. How can we go to any other country?" says a former cabinet minister.

The best way is to keep oneself engaged — being in touch with hooded AL workers in Bangladesh and holding regular meetings, virtually. "The thousands of hours we have spent on these meetings have not been in vain," another minister in the erstwhile Hasina cabinet says. "The mass resistance programmes that you have seen across Bangladesh, including the 'one day' shutdown, are the result of our struggle."

Their exit was hurried and unplanned, just like their leader Hasina. Families crammed everything they could carry into their suitcases and made the long trip. The last 15 months have not exactly been spent living out of those suitcases, but it hasn't been much better either.

streets of Dhaka nowadays, were also brought up in a very progressive and cosmopolitan environment. But many of us do slip into nostalgia, and that triggers an emotional crisis," she says. The wives of many of the leaders in exile have created a WhatsApp group — "Deshi Bhabhi" — where they discuss quick-fix solutions to the difficulties of a life in exile. Most spend their days inside the apartment blocks; the fear of being found out is all-pervasive. Sometimes, they arrange get-togethers at home to keep boredom away. "We celebrated Pila Baisakh (Bengali New Year) this year but I look forward to attending Mangal Shobhaya (centrepiece of the celebrations in Dhaka) once again," says one of them.

Ranjana Sen, who used to serve as press secretary of the Bangladesh Deputy High Commission in Kolkata, lost his job in a week of Hasina's purge. Sen now stays in Bonaiah with his senior-citizen parents but was forced to leave an extension of their visas. His daughters are now going to a school in south Kolkata and the jobless former diplomat is trying to keep afloat by writing freelance. "I was on a

diplomatic visa so were my family members. A long-term visa will make it easier for me to stay in India and look for a more regular job," he says.

Practical problems aside, Sen misses "the unique flavours of Bangladesh" and gets nostalgic. "A visit to Bangladeshi restaurants in the Free School Street area, an odd at Nandan or Rabindra Sadan keeps us going when memories of home strike. Friends in Kolkata have been very supportive and made me feel at home after the regime change. But home is irreplaceable," he adds.

Many of them, however, feel a silver lining in a "growing support for Awami League". "The situation," says an AL leader, also in exile, "has started to change. Take, for example, the story of a tea stall in Mysore high district, where the TV used to be tuned to Indian news channel. A lot of locals used to gather there to watch news from India. Now, workers forced the stall to stop running the Indian channel and now, hardly anyone visits the establishment. There are signs of a changing mindset in the same people who opposed us in the past. We draw faith from that."

## HEMINGWAY, 'DESHI BHABHI'... HOW THEY ARE COPING

- Exiled wives swap coping tips on a WhatsApp group named 'Deshi Bhabhi'
- Former ministers joke about 'adjusting' to Bengal's sweet chutney instead of khatta
- Some netas read Hemingway and Marquez to fight loneliness
- Families rely on Kolkata's 'mini Bangladesh' food spots when the yearning gets too much

**Bengaluru South City Corporation**  
Office of the Executive Engineer, Jayanagar Division,  
Office Building, 39th Cross Road, 18th Main Road,  
Jayanagar 4th T Block, Bengaluru-560 041

**NO. EE/BSCC/JNTEND/02/2025-26 Date: 04.12.2025**

**CORRIDGUM NOTIFICATION**

Sub: Corridgum of Short Term Tender Notification

Ref: Tender Notification No. EE/BSCC/JNTEND/02/2025-26 Dated: 19.11.2025

With reference to the above subject and tender notification No. EE/BSCC/JNTEND/02/2025-26, Dated: 19.11.2025, tender was called and due to technical reasons above work and the calendar of events has been changed. All other terms and condition remains unaltered to the above notification.

**Calendar of Events:** As per modified dates: (1) Pre-bid Meeting Date and Time: 08.12.2025 at 3:00 p.m. (2) Last Date and Time for Receipt of tenders: 17.12.2025 upto 4:00 p.m. (3) Date and Time of Opening Technical bid: 18.12.2025 at 4:05 p.m. (4) Date and Time of Opening Financial bid: 19.12.2025 at 4:05 p.m. or after Technical bid approval.

Sd/- Executive Engineer, Jayanagar Division, BSCC.

**MODERN COACH FACTORY, RAEBARELI**

B-Tender Notice No. 23/2025-26 (Open of Bidding) for and on behalf of President of India, various "B-Tenders" for following works:  
Work: Procurement of 1x1000 (1000) 1000mm diameter steel (ST) at Hospital in NCFRPL, Tender No. 21/2025-26, Approx. Cost (Rs.) 14.64.640.00, Date of Opening of Tender: 25.12.2025, Completion Period: 24 Months.  
Interested parties are to submit their original sealed bids up to closing date and time only. Manual offers are not allowed for this tender and any such manual offer received shall be ignored. For detail, please log on India Railways MCR's website www.irc.gov.in

By Chief Engineer (I)  
CORRIDGUM No. B/MCR/2025 Dated: 09.12.2025

01/2025/2025-26 Tender No. Due date as per above on 09.12.2025 instead of 09.12.2025  
Website Address: www.irc.gov.in & www.mcr.india-railways.gov.in

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Koduthuram - 639 116, Karur Dist. Tamil Nadu

**NOTICE INVITING TENDER**

Tender No.	Material Description	Due date
22201/085187	Procurement of Medical Hydrocortisone for Unit - 1	18.12.2025
252613/306194	Procurement of CBFL Plug Seal Feeder A/D 23 Part No: 1-5773036 NOC. CD-M4X	29.12.2025

Corridgum if any will be issued in TNPL Website and NIC Portal only. For further details, please visit website: www.tnpl.com & https://tenders.gov.in/indiaapp

**DNPR5471/Tender2025 TNPL - Makalil Reguise band co-friendly Paper**

**Rajiv Gandhi University of Health Sciences, Karnataka**  
4th Block, Jayanagar, Bengaluru 560041  
rajguru@rguhs.ac.in Tel : 41-98-25901928

Ref: RGUHS/HELNET/2025-26/2 Dated: 22-11-2025

**REQUEST FOR PROPOSALS**

The HELINET, RGUHS invites proposals directly from the Publishers of e-resources (from India and abroad) for Licensing/subscription/one-time purchase, based on the types of the materials like e-books, teaching-learning multimedia course materials, e-learning materials, interactive anatomy learning materials, patient-care resources and other academic content related health sciences field for Under-graduates, Post-graduate faculty and researcher. The proposals should include all the details to understand the products, services and access. The proposal from agents, channel partners or distributors are not accepted. The proposal should include price for HELINET consortium. The proposal should be submitted through email to Registrar, RGUHS, Bengaluru shall be sent on or before December 20, 2025, with a subject line "RFP for HELINET, RGUHS, 2025-26" Format of the proposal may be downloaded from www.rguhs.ac.in

Sd/-  
Registrar, RGUHS, Bengaluru

DRP/CP/18/04/MAR/2025/25

**CSIR-CENTRAL MECHANICAL ENGINEERING RESEARCH INSTITUTE**  
(Council of Scientific & Industrial Research)

**Recruitment Notice (Advt. No.10/2025)**

CSIR Central Mechanical Engineering Research Institute, Durgapur, a premier Institute under the Council of Scientific and Industrial Research, Ministry of S & T, Govt. of India, invites online applications from the citizens of India for filling up of one (01) post for Security Officer in pay level-7 of the 7th CPC pay matrix at CSIR-CMERI, Durgapur. For detailed advertisement & submission of the online application, etc., the interested eligible candidates may log on to the institute website: [www.cmeri.res.in](http://www.cmeri.res.in) → career → vacancies → Advt. No.10/2025

Controller of Administration

**Railway Recruitment Cell**  
Eastern Railway  
11th Floor, NKG Building, 14, Strand Road, Kolkata - 700001

**CORRIDGUM-GUM-IMPORTANT NOTICE**

In reference to Notification No. RRC/ER/Scouts & Guides Quota/2025-2026 (Open Advertisement) issued on 02.07.2025, the following corrections are hereby notified regarding the Essential Educational Qualification for Level-1 (Gratwhile Group 'D') posts as mentioned in Para 3.0 of the notification. This corrigendum supersedes the earlier provisions related to the educational qualification prescribed for the said posts.

Correction in Para 3.0 of the Notification No: RRC/ER/Scouts & Guides Quota/2025-2026 (Open Advertisement)

Category: Level-1 (Erstwhile Group 'D')  
Mentioned Qualification in the Notification dated 02/07/2025: 10th pass from Government recognized Board OR 10th pass from Government recognized Board plus ITI/National Apprenticeship Certificate (NAC) approved by NCVT.

Revised Qualification: 10th Pass OR ITI OR Equivalent OR National Apprenticeship Certificate (NAC) granted by NCVT.

All other required qualifications, including the Scouts & Guides Qualifications for Erstwhile Group 'D' (Level-1) posts, shall remain unchanged as specified in the original Notification.

Re-opening of Online Application Window for Candidates Possessing only "ITI/Equivalent/NAC granted by NCVT" Qualification, (Excluding 10th Pass)

In view of the above modification, and in order to ensure fairness and compliance, the Administration has decided to re-open the online application window exclusively for 15 days for candidates possessing the qualification only "ITI/Equivalent/NAC granted by NCVT" (Excluding 10th Pass).

(1) The online application will remain active from 10:00 hrs. of 05/12/2025 to 18:00 hrs. of 19/12/2025 on official website of RRC/ER. (2) Only candidates whose essential qualification is "ITI/Equivalent/NAC granted by NCVT" (Excluding 10th Pass) are permitted to apply during this period. (3) Candidates who have already applied earlier with: a) 10th Pass, OR + 10th Pass + ITI, OR + 10th Pass + Equivalent, OR + 10th Pass + NAC Qualification need NOT apply again. Their earlier applications remain valid. (4) Duplicate or multiple applications will be liable to be rejected.

For Eligibility, norms, Scouts & Guides qualifications, medical standards, examination fees, other criteria, and the recruitment process, candidates are advised to refer to the detailed notification. For educational qualifications, please refer to the revised qualification Corrigendum-Important Notice. Both Detailed Employment Notification and Corrigendum-Important Notice (with important instructions) are available on the official website of Railway Recruitment Cell, Eastern Railway, Kolkata, [www.rccer.org](http://www.rccer.org). The link for submitting the application online for Candidates who are ITI/Equivalent/NAC granted by NCVT (Excluding 10th Pass) will be available on the Official Notice Board of RRC-ER/OK. Website: [www.rccer.org](http://www.rccer.org)

Chairperson, Railway Recruitment Cell, Eastern Railway/Kolkata

**DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT**

Office of the Director, Dept. of Women and Child Development  
PWD Building, Anandrac Circle, Bengaluru - 56006

No: DWDC/2025-26/ND0806 Date: 04.12.2025

**TENDER FOR SUPPLY OF SAREES UNIFORM TO ANGANWADI WORKER AND HELPERS FOR THE YEAR 2025-26**  
(Karnataka Public Procurement Portal mode only, Two cover system)

Department of Women and Child Development hereby invites technical and financial tenders (Two cover system) from all registered and eligible suppliers for the supply of SAREES (UNIFORM) to ANGANWADI WORKER AND HELPERS (AWH) in the State of Karnataka. Interested bidders shall submit the bids through Government of Karnataka's Karnataka Public Procurement portal (<http://kppp.karnataka.gov.in>). Tenderer shall deposit the EMD in accordance with the tender document.

1. Tender document available for download: Date: 04-12-2025  
2. Pre-bid meeting Date: 08-12-2025 at 11:30 AM  
3. Last date and time for uploading online queries in Karnataka Public Procurement portal: Date: 11-12-2025 up to 5:00 PM  
4. Last date for receipt of Tender Date: 02-01-2026 by 5:00 PM  
5. Opening of Technical bid Date: 05-01-2026 after 10:00 AM  
6. Fixed date for opening of financial bid: 05-01-2026 after 11:00 AM

Copies of tender announcement and tender documents are available from (a) Tender inviting authority - Director, Department of Women and Child Development, Bengaluru. (b) State Tender Bulletin Office - Deputy Secretary, Department of Women and Child Development and Empowerment of Differently Abled and Senior Citizens, Bengaluru. Further details may be obtained from the office of the Joint Tender (JC25), Department of Women and Child Development, Anand Rac Circle, Bengaluru. (Tel No: 060-22653790).

Sd/-  
Director,  
Dept. of Women and Child Development,  
Anand Rac Circle, Bengaluru

DRP/CP/18/OCL/2025/26

**Department of Mines & Geology**  
#49, Khanjia Bazar, Race Course Road, Bengaluru-51  
E-mail: dr-mines@karnataka.gov.in

No. DM/GMS/Auction/2nd Phase/2025-26 Dated: 03.12.2025

**NOTICE INVITING TENDER**

The Department of Mines and Geology is calling tender for the auction of old Iron Ore stock lying in the cancelled stock yards and generated Iron Ore Fines at sponge Iron Plant under various notifications through MSTC.

Eligibility conditions, terms and conditions, date and time for participating in the electronic auction are provided in the Tender Document. Separate Lot wise auction notifications are published in MSTC portal. Tender Documents, notifications, updates and other details for the e-auction process of respective lots shall be available in electronic form only at the website of MSTC Ltd.

<https://www.mstc.commerce.com/auction/home/auctionsearch.jsp>

The auction of old stock for each lot is "AS IS WHERE IS AND NO COMPLAINT BASIS". The interested bidders shall ascertain the quantity and quality of the Iron/Manganese ore before participation. The Department is not responsible for any dispute arising after confirmation of the bid.

Interested bidders may visit the MSTC Ltd website.

Sd/-  
DIRECTOR  
Department of Mines & Geology

DRP/CP/18/AKAR/2025/26

**EASTERN RAILWAY**

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DRP/CP/18/OCL/2025/26

**FORM A PUBLIC ANNOUNCEMENT**  
Under Regulation of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtor)

**FOR THE ATTENTION OF THE CREDITORS OF SURATGARI BIKANER TOLL ROAD COMPANY PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1) Name of Corporate Debtor	Suratgari Bikaner Toll Road Company
2) Date of incorporation or corporate debtor	20/02/2012
3) Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4) Corporate Identity No. / Limited Liability Identification No. of corporate debtor	UJSD/0925119FC1TACR
5) Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Shree Bilas, 2/3, Jugga Chauri Road, 16/17/18, Kolkata, West Bengal, India 700027 Corporate Office: Bikaner Corporate Office 3/3, 3rd Floor, Flat No. 3, Government Colony, Bikaner, Rajasthan-334001
6) Insolvency commencement date in respect of corporate debtor	31.12.2025 (Copy of the order entered on 12.12.2025)
7) Insolvency order or order of insolvency resolution process	30/05/2026
8) Name and registration number of the insolvency resolution agency or insolvency resolution professional	M. Praveen Kumar Prabhakar Divyaji Reg. No. MB/INR/2025/1035132811-2018/1037
9) Address and e-mail of the insolvency resolution professional, as registered with the Board	Add: 407, Anandaram Tower, Near Vinod House, Highway, Bhubaneswar, Odisha, Gujarat, 380015 (Email: anandaram@anandaram.com)
10) Address and e-mail to be used for correspondence with the insolvency resolution professional. Email id: <a href="mailto:anandaram@anandaram.com">anandaram@anandaram.com</a>	Add: 6/9 Vidyanagar Tower, Near Vinod House, Lal Bahadur Shastri, Anandaram, Anandaram, Gujarat, 380015 (Email: anandaram@anandaram.com)
11) Last date for admission of claims	18.12.2025
12) Classes of claims, if any, under which bid is invited (All classes) 21. (as per the insolvency resolution professional)	Not Applicable
13) Name of Insolvency Professional appointed in respect of corporate debtor	Not Applicable
14) Representative of creditors in a class (Three names for each class)	Not Applicable
15) (Wherever applicable) 22. (as per the insolvency resolution professional)	Not Applicable
16) (Wherever applicable) 23. (as per the insolvency resolution professional)	Not Applicable

Notes: a) Creditors given that the Insolvency Resolution Professional has not commenced the process of a corporate insolvency resolution process for Suratgari Bikaner Toll Road Company Private Limited (UJSD/0925119FC1TACR) under Regulation 23 of the Insolvency and Bankruptcy Code, 2016. The Insolvency Resolution Professional is hereby called upon to submit this claim with proof on or before 18.12.2025 to the insolvency resolution professional at the address mentioned above. No. 10.

b) The financial creditor shall submit their claims with proof for electronic mode only. All other creditors may submit the claims with proof in physical mode only or by electronic mode.

c) A financial creditor submitting a claim, as defined under the section 10, shall indicate the class of such claim in the claim form. The Insolvency Resolution Professional shall not be responsible for any dispute arising after confirmation of the bid.

d) Insolvency Resolution Professional Details: M. Praveen Kumar Prabhakar Divyaji (MB/INR/2025/1035132811-2018/1037)  
Reg. No. MB/INR/2025/1035132811-2018/1037  
NPA Reg. No. 21/2025-26

Date: 05.12.2025  
Place: Mumbai

**विविध**

**उत्साह से भी एक्टिविटीज की अगुआई**

**2020 राष्ट्रपति चुनाव**

**अग्निपरीक्षा: ओलंपिक मेजबानी का रास्ता यहीं से तय होगा**

**भारतीय रसेई की शान हल्दी-परमरा, पोषण और सेहत का अमूल्य खजाना**

**रसई और, बीरुम और और राइटर लिस्ट**

**भक्ति की चरम अवस्था: सत्य गुरु के पास आकर 'मैं' का पूर्ण सम्पण**

**डीआरएम ने सुरतगढ़ और अनूपगढ़ रेलवे स्टेशन का निरीक्षण कर देखी व्यवस्थाएं**

**पटना में दो दुकानों पर चोरी की संशयित**

**भारत का राष्ट्रीय दिवस का आयोजन**

**किसानों को सीएस के टैरि से बड़ी धोखाधड़ी की उम्मीद**

**बजट पर चर्चा**

**राज्य सरकार के विकास पर ध्यान**

**किसानों ने किसान पन्नालाल साठवाल लिफ्ट क्षेत्र का प्रयाग, पश्चिमी नहर को कांठेबन्दी**

**बजट पर चर्चा**

**राज्य सरकार के विकास पर ध्यान**

**किसानों ने किसान पन्नालाल साठवाल लिफ्ट क्षेत्र का प्रयाग, पश्चिमी नहर को कांठेबन्दी**

**राज्य सरकार के विकास पर ध्यान**

**किसानों ने किसान पन्नालाल साठवाल लिफ्ट क्षेत्र का प्रयाग, पश्चिमी नहर को कांठेबन्दी**

**बजट पर चर्चा**

**राज्य सरकार के विकास पर ध्यान**

**किसानों ने किसान पन्नालाल साठवाल लिफ्ट क्षेत्र का प्रयाग, पश्चिमी नहर को कांठेबन्दी**

**विविध**

**उत्साह से भी एक्टिविटीज की अगुआई**

**2020 राष्ट्रपति चुनाव**

**अग्निपरीक्षा: ओलंपिक मेजबानी का रास्ता यहीं से तय होगा**

**भारतीय रसेई की शान हल्दी-परमरा, पोषण और सेहत का अमूल्य खजाना**

**रसई और, बीजमत्त और राइस मिड**

**भक्ति की चरम अवस्था: सत्य गुरु के पास आकर 'मैं' का पूर्ण सम्पण**

**डीआरएम ने सुरतगढ़ और अनूपगढ़ रेलवे स्टेशन का निरीक्षण कर देखी व्यवस्थाएं**

**पटना में दो दुकानों पर चोरी की संशयित**

**किसानों को सीएस के टैरे से सटी घोषणाओं की उम्मीद**

**अलीपुरी में किसान पन्नालाल साठवाल लिफ्ट क्षेत्र का प्रयाग, पश्चिमी नहर को कांशेप्रसन्ति**

**अलीपुरी में किसान पन्नालाल साठवाल लिफ्ट क्षेत्र का प्रयाग, पश्चिमी नहर को कांशेप्रसन्ति**

**टीटी के वृत्त में पुष्पों के काटने से परेशान होने का कारण**

**अग्निपरीक्षा: सीएस पर सरकार के भी की निरीक्षण पूरी, सख्त प्रकृति का पालन**

**पुष्पों - अग्निपरीक्षा का कारण**

**अग्निपरीक्षा का कारण**

**अग्निपरीक्षा: सीएस पर सरकार के भी की निरीक्षण पूरी, सख्त प्रकृति का पालन**

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**अग्निपरीक्षा का कारण**